

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-212(PB)/2018

IN THE MATTER OF:

Cadillac Infro-Tech Pvt. Ltd.
Vs.

.... Applicant/Petitioner

Hallow Infrastructure Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.05.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

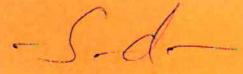
Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Petitioner/Applicant : Ms. Nandini Sinha, Proxy counsel.
For the Respondent : Mr. K. Datta, Kapil Gupta & Muskan
Gupta, Advs.

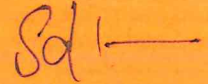
ORDER

One last opportunity is granted to file rejoinder. Let rejoinder be filed within five days with a copy in advance to the counsel opposite.

List for arguments on 14.06.2018.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)